## National Company Law Tribunal Allahabad Bench Allahabad

101(ND)/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2016.

NAME OF THE COMPANY: Shri Rajinder Singh & Ors.

Vs

M/s V. R. R. Infra Promoters Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No. Name Designation Representation Signature

1.

## Order dated 09.11.2016

## 101(ND)/2015 Shri Rajinder Singh & Ors. Vs R.R. Infra Promoters Pvt. Ltd. & Ors

Both the counsels presented application withdrawing main Company Petition 101/2015 along with an affidavit of petitioner and also respondents 3 and 4 The respondents 2 and 5 did not sign the withdrawal application, though second respondent remained exparte, the 5<sup>th</sup> respondent is ROC, who is not even served in main proceeding as per his letter available on record. The pleading disclosed that there was attribution of acts of culpability and the petition for contempt was filed for alleged breach of status quo order dated 20.10.2015, 30.11.2015. Very surprisingly the withdrawal is in pursuance of the terms of compromise which has not been filed before us. Further verification of the affidavit by notary are left blank. In these circumstances we feel it desirable not to permit withdrawal before confirming the truth or otherwise of the terms of compromise and also confirmation by the parties besides calling for a report from ROC.

Thus we direct that both parties shall appear in person before the bench on 29.11.2016 and produce the terms of compromise. We also direct the petitioner to serve copies of all pleadings on ROC and file proof of service. The order is to be sent to ROC to submit a detailed report into affairs of company with reference to parties before court.

V.S.R. AVADHANI, MEMBER-JUDICIAL

H.P. CHATURVEDI, MEMBER-JUDICIAL